

CC No. : 01/2015  
ECR No. : DLZO/15/2014/AD(VM)  
U/S : 3 & 4 of PMLA  
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

24.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta and Sh. Mohd. Faraz, Ld. SPPs  
for Enforcement Directorate.  
Sh. Mahesh Gupta, DD for ED.  
Sh. Madhav Khurana, Ld. Counsel for accused Gautam  
Khaitan.

Ld. Counsel for Enforcement Directorate submits that IO has got opinion from experts that if the data of the Iphone is cloned to some other mobile phone, there is likelihood of destruction of original data. Ld. Counsel for ED submits that he will be filing said report.

Ld. Counsel for Accused submits that some data has yet not been supplied to accused Gautam Khaitan and he will give the details of the data to be provided by the ED.



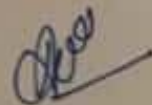
Ld. Counsel for accused shall provide the details of the deficient data to Ld. Counsel for ED within two days.

ED shall file the aforesaid report at the email ID of court with copy to Ld. Counsel for accused.

**Put up on 28.08.2020.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)  
Special Judge CBI-10  
Rouse Avenue Courts  
New Delhi/24.08.2020**

RC No. : DAI-2015-A-0035/DLT  
Branch : ACB/CBI/New Delhi  
U/S : 201 IPC & U/S 7, 13 (2)  
r/w 13(1)(d) of PC Act, 1988  
CBI Vs. : Surender Singh

24.08.2020

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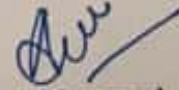
Present: Sh. Navin Giri, Ld. Counsel for CBI..  
None for the accused

**Put up on 02.09.2020.**

Signed copy of this order is being sent through whatsapp Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.



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(Arvind Kumar)  
Special. Judge CBI-10  
Rouse Avenue Courts  
New Delhi/24.08.2020



Misc. Application No. 249/2019  
ED Vs. Sanjay Bhandari &Ors.

24.08.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Amit Mahajan, Central Government Standing Counsel.  
Sh. N.K.Matta, Ld. SPP for ED.  
Sh. Mahesh Gupta, DD and Sh. Ram Meena for ED.  
Sh. Avnish Arputham, Ld. Counsel for accused Sanjay Bhandari.  
Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10.  
Sonia Bhandari and non applicant no. 11, Ayushi Bhandari.  
Sh. Amit Pai, Ld. Counsel for non applicant no. 16, NIHO Realtors (India) Pvt. Ltd.  
Sh. Yusuf Khan, Ld. Counsel for non applicants no. 1 to 7, 13 and 14.  
None for non applicants no. 8, 9, 12 and 15.

Sh. Amit Pai, Ld. Counsel for non applicant no. 16 submits that ED is yet to file rejoinder to his reply.

Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10 and 11 also submits that ED has not filed rejoinder to his reply.

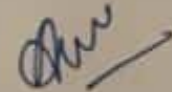


Sh. N. K. Matta, Ld. Counsel for ED submits that he will be filing rejoinder to the replies filed by non applicants no. 10, 11 and 16.

Sh. Amit Mahajan, Ld. Central Government Standing Counsel submits that he has a matter before Hon'ble High Court and seeks pass over. He submits that the matter may be taken up after half an hour.

Sh. Avnish Arputham, Ld. Counsel for accused Sanjay Bhandari submits that he has a matter before Hon'ble Supreme Court and the matter may be taken up at 12.00 pm.

**Put up at 12.00 pm.**

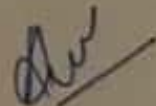


**(Arvind Kumar)  
Special Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/24.08.2020**

**12.00 pm**

Present: Sh. N. K. Matta, Ld. Counsel for Enforcement Directorate.  
Sh. Mahesh Gupta, DD and Sh. Ram Meena, AD for ED.  
Sh Abhaid Parikh counsel for non applicant no. 10 and 11.  
Ms. Malika Hiremath, Ld. Proxy Counsel for Sh. Amit Mahajan,  
Central Government Standing Counsel.

Ld. Proxy Counsel submits that Sh. Amit Mahajan, Ld. Central Government Standing Counsel is not available being busy in Hon'ble High Court and the matter be taken up at 12.30 pm. Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10 and 11 submits that counsel for accused Sanjay Bhandari will be available at 12.30.



Put up at 12.30 pm.



(Arvind Kumar)  
Special Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/24.08.2020

12.30 pm

Present: Sh. N. K. Matta, Ld. Counsel for Enforcement Directorate.  
Sh. Mahesh Gupta, DD and Sh. Ram Meena, AD for ED.  
Ms. Malika Hiremath, Ld. Proxy Counsel for Sh. Amit Mahajan,  
Central Government Standing Counsel.  
Sh. Avnish Arputham, Ld. Counsel for accused  
Sanjay Bhandari.  
Sh. Abhaid Parikh, Ld. Counsel for non applicant no. 10.  
Sonia Bhandari and non applicant no. 11, Ayushi Bhandari.

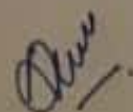
Ms. Malika Hiremath, Ld. Proxy Counsel submits that Sh. Amit Mahajan, Ld. Central Government Standing Counsel is still busy in a hearing before Hon'ble High Court.

Part arguments heard.

At this stage Sh. Avnish Arputham, Ld. Counsel for accused Sanjay Bhandari submits that Sh. Kapil Sibal, Sr. Advocate will be addressing arguments in detail and he will be available on Saturday. Ld. Counsel for accused Sanjay Bhandari also submits that he wants to place on record some documents.

Let the documents be filed within three days with copy to Ld. Counsel for ED.

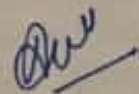
Under the facts and circumstances, matter is adjourned to



**29.08.2020 for further arguments.**

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The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



**(Arvind Kumar)**  
**Special Judge (PC Act) CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/24.08.2020**